

DIVISION BENCH

ITEM NO. 104

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CP No. (IB) 17/ALD/2022

CORAM:

1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)
2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th December,
2022, 02:30 pm

NAME OF THE COMPANY	NOBLE CO-OPERATIVE BANK V/S GARVIT INNOVATIVE PROMOTERS LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Govind Bhardwaj, Adv. : *For the Operational Creditor*
Respondent/Corporate Debtor : *Ex-parte v.o.d. 11.07.2022*

ORDER

Heard the Ld. Counsel for the petitioner/operational creditor.
Respondent/corporate debtor has already been set *ex-parte v.o.d* 11.07.2022.

A date is requested by the Ld. Counsel for the petitioner for making compliance
of the last order. Let the same be done within two weeks.

Let the matter be listed on 13th January, 2023.

—Sd—

(Subrata Kumar Dash)
Member (Technical)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)

06th December, 2022

Kumud Narayan
(PS)